GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.5554 TO BE ANSWERED ON 07.04.2017

SPECIAL JUVENILE POLICE UNITS

5554. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has provisioned funds under the Integrated Child Protection Scheme for the expenses of the Special Juvenile Police Units for rescue, rehabilitation and repatriation of children;
- (b) if so, the details thereof indicating the funds provided thereunder during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government undertakes regular training and sensitization exercises for such Units and if so, the details thereof and if not, the reasons therefor along with the corrective action taken by the Government in this regard;
- (d) the activities that are currently being undertaken by such Units; and
- (e) whether the Government aims at increasing the scope of their activities and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

(a) to (e): Section 107 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) provides for creation of a Special Juvenile Police Units (SJPUs) by State Governments/UT Administrations for every district and city to coordinate all functions of Police related to children. The Ministry of Women and Child Development is providing financial assistance to State Governments/UT Administrations under Integrated Child Protection Scheme (ICPS) for appointment of two social workers under the District Child Protection Units and deputing their services to the SJPUs as and when required.

The JJ Act and the Rules framed thereunder emphasize child friendly procedures for reporting, recording of evidence, investigation and trial of the offences such as SJPUs to deal with juveniles, social worker as member of the board, no juvenile to be sent to lockup, child friendly procedure in the proceedings of the Juvenile Justice Board, etc. All police officers of the SJPUs shall be provided special training, especially at induction as Child Welfare Officer, to enable them to perform their functions more effectively.
